

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-195(ND)/2017

IN THE MATTER OF:

M/s Indus land Bank Ltd.

Vs

Gallium Industries Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 30.10.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/applicant

: Mr. Vijender Sharma, Mr. Pradeep, Advocate

For the Respondent No. 1

: Mr. Rajesh Meena, Mr. Rakesh, Advocate

For the Respondent

: Mr. Pradeep Dahiya, Mr. Priyam, Advocate

ORDER

Learned RP represents that two applications have been filed vide diary No. 6227 dated 04.09.2018 and 6992 dated 25.09.2018. It is further represented that these applications have been moved seeking for direction against the respondents in the absence of cooperation from the respondents in relation to CIRP process. Respondent No. 1 is being represented by Mr. Rajesh Meena, Advocate and respondent No.2 is being represented by Ms. Shruti Ranjan, Advocate who seeks time to file reply to these applications. Let the reply of these two applications be filed within one week from today. A Copy in advance be made available to the learned RP. In relation to respondents No. 3 to 6 who have been impleaded in these two applications it is represented by learned RP that notice has been taken to the respondents and points out that certain E mail which has transpired between the RP and these respondents. However let formal affidavit of service in relation to service of these two applications on the respondent on duly filed. Let the affidavit of service be filed within one week from today. Post the matter on 12.11.2018.

Sd/-

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)